

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O. A. NO. 151 OF 2013
Cuttack, this the 22nd day of March, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

Garre Ranga Swamy, aged about 35 years, S/o. G.krishna Murty, working as S.S.E(C&W)/E.Co.Rly./Puri, Permanent resident of Sai Apartment, near Bus Complex, janga Reddy Gademi, Dist-West Godabari, Andhra Pradesh

...Applicant

By Advocate – Mr.N.R.Routray

-VERSUS-

Union of India represented through

1. The General Manager,
East Coast Railway,
E.Co.R Sadan, Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
2. Chief Personnel Officer,
East Coast Railway, ECoR Sadan,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
3. Senior Divisional Mechanical Engineer,
East Coast Railway,
Khurda Road Division,
4. Senior Divisional Personnel Officer
South Central Railway
Vijayawada Division, At/PO-Near Railway Station
Gandhi Nargar,
Dist-Krishna, Andhra Pradesh
5. Sr.D.P.O., East Coast Railway
Khurda Road Division
At/PO-Jatni, Dist-Khurda

... Respondents

By Advocate-Mr. T.Rath

ORDER
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

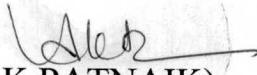
Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel, on whom a copy of this O.A. has been served, appearing on behalf of the Railways.

2. Applicant in this Original Application has challenged the inaction on the part of the Railway authorities in passing any order on his application for transfer on his own request in which the applicant by citing the rule

W. A. S.

position as enumerated under RBE No.23/2010 has requested for own request transfer to Vijayawada Division which comes under the South Central Railway. In the said representation he has submitted that he has already applied for mutual transfer but the same has been rejected by the authorities assigning certain reasons. According to applicant, his last representation for own request transfer has been forwarded by the Sr.D.M.E., East Coast Railway, Khurda Road to the competent authority. Shri Routray at the stage of admission brought to my notice the provision of RBE regarding posting of husband and wife at the same station. He submitted that the applicant's representation deserves consideration. Therefore, at this stage, without entering into the merit of the case, I dispose of this O.A. by directing the Senior Divisional Personnel Officer, East Coast Railway (Respondent No.5) to consider the said representation if it is still pending and communicate the decision thereon by way of a reasoned and speaking order to the applicant within a period of sixty days from the date of receipt of this order. While considering the said representation, Respondent No.5 is expected to take into consideration the provisions as enumerated in RBE No.23/2010 issued by the Railway Board. No costs.

Send copies of this order along with paper book to all the Respondents at the cost of the applicant for which Shri Routray undertakes to file the postal requisites by 25.3.2013.


(A.K.PATNAIK)
MEMBER(J)